Directorate General of Foreign Trade UdyogBhawan DES-V Section

The NC Meeting No.23/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 16.02.2017 and actually held on 02.03.2017 in Conference Room No.102 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.22/AM-17 dated 02.02.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.23/AM-17 dated 16.02.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below

MEETING NUMBER

: 23/84-ALC3/2016 MEETING DATE: 16.02.2017

	Case No.:3/23/84- ALC3/2016	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:23/84-ALC3/2016 16.02.2017	Status Deferred	
1	HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	Defer Date: 30.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to appear before NC on 30.03.2017 to explain the case alongwith sample in this case. The case stands defer for re-listing on 30.03.2017.

	Case No.:2/25/84-ALC3/2015	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:23/84-ALC3/2016 16.02.2017	Status Deferred
2	HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date: 30.03.2017

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP again for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

	Case No.:5/1/84-ALC3/2016	Party Name:CHOWDHARY OVERSEAS LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
3	HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date: 30.03.2017

Decision: The Committee considered the case as per agenda and observed that the reminder has been issued to RA, Kanpur to furnish the hard copy of the application in this case. The reply is not received from RA, Kanpur. NC decided to talk with RA to furnish the hard copy of application. The case stands deferred for re-listing on 30.03.2017.

	Case No.:23/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
4	HQ File :01/84/050/00468/AM17/	RLA File :07/24/040/00353/AM16/	Lic.No/Date:0710109291 20.01.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their

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comments. The case stands deferred for re-listing on 30.03.2017.

	Case No.:22/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
5	HQ File :01/84/050/00467/AM17/	RLA File :07/24/040/00401/AM16/	Lic.No/Date:0710109475 03.03.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

	Case No.:36/5/84-ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
5	HQ File :01/84/050/00068/AM17/	RLA File :52/24/040/00008/AM17/	Lic.No/Date:5210041879 04.05.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that there is no representative of the firm has attended the personal hearing before NC on 02.03.2017. NC decided to defer the case for re-listing on 30.03.2017.

	Case No.:2/5/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:23/84-ALC3/2016 16.02.2017	Status Deferred
	HQ File	RLA File	Lic.No/Date:0710109837	Defer Date:
7	:01/84/050/00034/AM17/	:07/24/040/00056/AM17/	19.05.2016	30.03.2017

Decision: The Committee considered the case as per agenda and observed that a letter has been issued to RA, Bangalore to furnish the hard copy of the application in this case. The reply is not received from RA, Bangalore. NC decided to wait for their reply. The case stands deferred for re-listing on 30.03.2017.

Case No.:7/13/84-ALC3/2016	Party Name:SUN RISE NETS	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
HQ File :01/84/050/00238/AM17/	RLA File :26/24/040/00007/AM17/	Lic.No/Date:2610012756 23.05.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP on 25.10.2016 to the firm to furnish the following information vide their U.O. No. 7/349/2016-TSW:

- i) Manufacturing process indicating stagewise wastage of imported and indigenous items, if any
- i) Technical difference in export and import items.
- Production of the export item, vis-à-vis, consumption of raw material (both imported & indigenous) during the past three years duly certified by a Chartered Accountant.

The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 30.03.2017.

	Case No.:22/9/84-ALC3/2016	Party Name:GENEROUS PRODUCTS	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
9	HQ File :01/84/050/00151/AM17/	RLA File :05/23/040/00170/AM17/	Lic.No/Date:0510398965	Defer Date:

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that there is no representative of the firm has attended the personal hearing before NC on 02.03.2017. NC decided to defer the case for re-listing on 30.03.2017.

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Case No.:17/23/84-ALC3/2016	Party Name:THE NATURAL FLOORS	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
10 HQ File :01/84/050/00462/AM17/	RLA File :10/24/040/00036/AM17/	Lic.No/Date:1010059533 12.07.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

	Case No.:11/23/84-ALC3/2016	Party Name:G.R.CORPORATION	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred	
11	HQ File :01/84/050/00456/AM17/		Lic.No/Date:0610038426 26.07.2016	Defer Date: 30.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

Case No.:26/19/84-ALC3/2016	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
12 HQ File	RLA File	Lic.No/Date:0310806649	Defer Date: 30.03.2017
:01/84/050/00337/AM17/	:03/95/040/00295/AM17/	27.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

	Case No.:13/19/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status:Approved
13	HQ File :01/84/050/00324/AM17/	RLA File :05/24/040/00205/AM17/	Lic.No/Date:0510399310 01.08.2016	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/13/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
HQ File	RLA File	Lic.No/Date:0810138416	Defer Date: 30.03.2017
:01/84/050/00233/AM17/	:08/24/040/00169/AM17/	04.08.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 17.01.2017 through e.mail to furnish the justification of CAD /Stagewise wastage in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 30.03.2017.

15 Case No.:14/15/84-ALC3/2016 Party Name:SIVSHREE Meet No/Date:23/84- Status

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	MEDITTEX (INDIA) PRIVATE LIMITED,	ALC3/2016 16.02.2017	Deferred
HQ File	RLA File	Lic.No/Date:3210077950	Defer Date: 30.03.2017
:01/84/050/00272/AM17/	:32/24/040/00012/AM17/	04.08.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued on 22.11.2016 to the firm to submit the sample of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 30.03.2017.

Case No.:20/13/84-ALC3/2016	Party Name: AKR TEXTILE,	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Reject
HQ File	RLA File	Lic.No/Date:3210077951	
:01/84/050/00251/AM17/	:32/24/040/00013/AM17/	05.08.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been sent to the firm on 09.12.2016 through email to furnish the Style Nos of the export products in this case. The Committee has also observed that the firm has informed on 19.12.2016 through email that they send the reply on 17.12.2016 through courier. But their reply is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
17	HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Mumbai on 21.11.2016 to furnish their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

Case No.:18/19/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
18 HQ File	RLA File	Lic.No/Date:0310807179	Defer Date: 30.03.2017
:01/84/050/00329/AM17/	:03/95/040/00037/AM17/	18.08.2016	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP again for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

	Case No.:19/19/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
19	HQ File :01/84/050/00330/AM17/	RLA File :03/95/040/00036/AM17/	Lic.No/Date:0310807178 18.08.2016	Defer Date: 30.03.2017

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

Case No.:19/13/84-ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Reject
HO File	RLA File	Lic.No/Date:0210206920	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 09.12.2016 through email to furnish the CAD alongwith style nos of the product in this case. The reply is not received from the firm so far.

RA concern may take necessary action subject to compliance of other usual conditions. requirement of inputs and constrained to reject the case.

RA concern may take necessary action	on subject to company	Meet No/Date:23/84-	Status Reject
Case No.:5/13/84-ALC3/2016	Party Name:SP EXIMS	ALC3/2016 16.02.2017 Lic.No/Date:0410162218	
HQ File:01/84/050/00236/AM17/	RLA File :04/24/040/00084/AM17/	24.08.2016 ongwith other relevant papers a	and noted that the this case:

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 21.11.2016 to furnish the following information in this case:

Calculation sheet for computing the quantity of consumption of import item per piece of export item with 1. Details of the items to be exported

The reply is not received from the firm. Therefore the Committee could not calculate the requirement of inputs and

RA concern may take necessary action subject to compliance of other usual conditions.

RA concern may take necessary action of the RA concern may take ne	Norma: TECHEAB (INDIA)	ALC3/2016	Status Deferred
Case No.:10/25/64 142	INDUSTRIES LTD	16.02.2017 Lic.No/Date:0310807464	Defer Date: 30.03.2017
HQ File: 01/84/050/00455/AM17/	DI A File	20.08.2016	
22 HQ The 18	:03/95/040/00413/AM17/	with other relevant papers and	s. The case st

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

Case No.:25/19/84-ALC3/2016		Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
HQ File :01/84/050/00336/AM17/	RLA File:02/24/040/00097/AM17/	Lic.No/Date:0210206960 05.09.2016	30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 17.01.2017 to furnish the CAD /measurement chart in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 30.03.2017.

Case No.:9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
HQ File:01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	Defer Date: 30.03.2017

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.3017.

Meet No/Date:23/84-Status 25 Case No.:16/13/84-ALC3/2016 Party Name: AKR TEXTILE,

		ALC3/2016 16.02.2017	Reject
HQ File	RLA File	Lic.No/Date:3210077981	
:01/84/050/00247/AM17/	:32/24/040/00018/AM17/	09.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 09.12.2016 to furnish the Style Nos of the export products in this case. The firm have informed through e.amil on 17.12.2017 that they have sent the reply by Pionexxco courier. But there are no courier received in this section so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:10/15/84-ALC3/2016	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
HQ File :01/84/050/00268/AM17/	RLA File :06/24/040/00019/AM17/	Lic.No/Date:0610038450 14.09.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 09.12.2016 through email for clarification of the export quantity is more than the import quantity and its differences of 9,000 KG in this case. The Committee also observed that the reply of the firm has been received on 16.01.2017 and informed that due to some mistake on their part they submitting the said Adv Authorisation to RA, Kanpur for necessary correction for revise import quantity and also requested for defer the case till the revised quantity is not notified by Jt.DGFT, Kanpur. The reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 30.03.2017.

Case No.:8/15/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status: Approved
HQ File :01/84/050/00266/AM17/	RLA File :08/24/040/00218/AM17/	Lic.No/Date:0810138682 16.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. Style No. may be mentioned in export description. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:9/15/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
28	HQ File :01/84/050/00267/AM17/	RLA File :08/24/040/00217/AM17/	Lic.No/Date:0810138681 16.09.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 19.01.2017 to furnish the CAD/CAM and Measurement in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 30.03.2017.

Case No.:30/19/84-ALC3/2016	Party Name:SUNNY INTERNATIONAL LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
29 HQ File	RLA File	Lic.No/Date:3310030350	Defer Date: 30.03.2017
:01/84/050/00341/AM17/	:33/24/040/00004/AM17/	30.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the

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application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

Case No.:15/23/84-ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status: Approved
HQ File :01/84/050/00460/AM17/	RLA File :04/24/040/00107/AM17/	Lic.No/Date:0410162334 30.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

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RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:1/21/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
31	HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic.No/Date:0810138809 05.10.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the justification of higher wastage claimed in this case. The case stands deferred for re-listing on 30.03.2017.

Case No.:2/23/84-ALC3/2016	Party Name: KP TECH NONWOVEN INDIA PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
32 HQ File :01/84/050/00447/AM17/	RLA File :24/21/040/00101/AM17/	Lic.No/Date:2410042070 07.10.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Rajkot. The case stands deferred for re-listing on 30.03.2017.

	Case No.:4/15/84-ALC3/2016	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
33	HQ File :01/84/050/00262/AM17/	RLA File :03/95/040/00531/AM17/	Lic.No/Date:0310808535 19.10.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

	Case No.:6/15/84-ALC3/2016	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
34	HQ File :01/84/050/00264/AM17/	RLA File :30/24/040/00025/AM17/	Lic.No/Date:3010103866 19.10.2016	Defer Date: 30.03.2017

Decision: The Committee considered the case as per agenda and observed that a letter has been issued to RA, Ludhiana to furnish the hard copy of the application in this case. The reply is not received from RA, Ludhiana. NC decided to wait for their reply. The case stands deferred for re-listing on 30.03.2017.

case No.:8/20/84-ALC3/2016	Party Name: RICHA GLOBAL	Meet No/Date:23/84-	Status: Approved
35	EXPORTS P. LTD.	ALC3/2016	

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HQ File:01/84/050/00351/AM17/	RLA File :05/24/040/00372/AM17/	Lic.No/Date:0510400296 27.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:6/16/84-ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
36 HQ File	RLA File	Lic.No/Date:0210207116	Defer Date: 30.03.2017
:01/84/050/00280/AM17/	:02/24/040/00151/AM17/	02.11.2016	

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 30.03.2017.

Case No.:20/20/84-ALC3/2016	Party Name:POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
37 HQ File	RLA File	Lic.No/Date:0310808933	Defer Date: 30.03.2017
:01/84/050/00363/AM17/	:03/95/040/00455/AM17/	02.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
RLA File :08/24/040/00312/AM17/	Lic.No/Date:0810139017 10.11.2016	Defer Date: 30.03.2017
	GOODHILL SUIT MANUFACTURING PRIVATE LIMITED RLA File	GOODHILL SUIT MANUFACTURING PRIVATE LIMITED RLA File ALC3/2016 16.02.2017 Lic.No/Date:0810139017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to ask the firm to furnish the following information:

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.

2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.

3. Sketch of the garment with marking.

4. CAD of the garment with efficiency.

The case stands deferred for re-listing on 30.03.2017.

	Case No.:56/20/84-ALC3/2016	Party Name:ULTIMATE FASHION MAKER	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status: Approved
20	HQ File :01/84/050/00399/AM17/	RLA File :05/24/040/00390/AM17/	Lic.No/Date:0510400413 11.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their

U.U. NO.	1/39/2017 -13 W dated	23.02.2017 as detailed t	701011	T 0 .:
S.No.	Export Product	Export Ouantity	Import item	Quantity allowed

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1.	Stretch Leather	533 Sq. Mtrs	1.	Stretch Leather with lining of various colour of 0.5 mm to 0.7 mm of lamb finished leather	piece		,
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RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:38/20/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status:Approved
40	HQ File :01/84/050/00381/AM17/	RLA File :05/24/040/00387/AM17/	Lic.No/Date:0510400425 15.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:44/20/84-ALC3/2016	Party Name:R N R INTERNATIONAL	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
41	HQ File :01/84/050/00387/AM17/	RLA File :05/24/040/00393/AM17/	Lic.No/Date:0510400427 16.11.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ask the firm to furnish the CAD of the product in this case. The case stands deferred for re-listing on 30.03.2017.

	Case No.:2/20/84-ALC3/2016	Party Name: PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
42	HQ File 2 :01/84/050/00345/AM17/	RLA File :32/24/040/00025/AM17/	Lic.No/Date:3210078031 23.11.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application has been referred to DIPP for their comments. Accordingly, Committee decided to ask the firm to specify the name of export product in this case. The case stands deferred for relisting on 30.03.2017.

Case No.:2/19/84-ALC3/2016	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
3 HQ File	RLA File	Lic.No/Date:3010103896	Defer Date: 30.03.2017
:01/84/050/00313/AM17/	:30/24/040/00028/AM17/	05.12.2016	

Decision: The Committee considered the case as per agenda and observed that a letter has been issued to RA, Ludhiana to furnish the hard copy of the application in this case. The reply is not received from RA, Ludhiana. NC decided to wait for their reply. The case stands deferred for re-listing on 30.03.2017.

44	Case No.:6/23/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status: Approved
	HQ File	RLA File	Lic.No/Date:0510400845	
	:01/84/050/00451/AM17/	:05/23/040/00444/AM17/	16.12.2016	







Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:5/23/84-ALC3/2016	Party Name:KARAN LETEX LTD	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status: Approved
1.5	HQ File :01/84/050/00450/AM17/	RLA File :06/24/040/00031/AM17/	Lic.No/Date:0610038515 26.12.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:12/23/84-ALC3/2016	Party Name:CONNOISSEUR FASHIONS	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
46	HQ File :01/84/050/00457/AM17/	RLA File :04/24/040/00174/AM17/	Lic.No/Date:0410162643 27.12.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

	Case No.:14/23/84-ALC3/2016	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
47	HQ File :01/84/050/00459/AM17/	RLA File :32/24/040/00034/AM17/	Lic.No/Date:3210078071 29.12.2016	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

	Case No.:16/23/84-ALC3/2016	Party Name:JUMBO BAG LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
48	HQ File :01/84/050/00461/AM17/	RLA File :04/24/040/00137/AM17/	Lic.No/Date:0410162654 02.01.2017	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

Case No.:8/23/84-ALC3/2016	Party Name:NOORVEER CREATIONS PVT. LTD	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status: Approved
49 HQ File	RLA File	Lic.No/Date:0510401194	
:01/84/050/00453/AM17/	:05/24/040/00514/AM17/	09.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation

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issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:13/23/84-ALC3/2016	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
50	HQ File :01/84/050/00458/AM17/	RLA File :04/24/040/00179/AM17/	Lic.No/Date:0410162688 09.01.2017	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

	Case No.:21/23/84-ALC3/2016	Party Name: A.M. VINYL PVT.LTD.,	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
51	HQ File :01/84/050/00466/AM17/	RLA File :05/23/040/00476/AM17/	Lic.No/Date:0510401230 10.01.2017	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

	Case No.:7/23/84-ALC3/2016	Party Name:RICHA & CO	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status: Approved
52	HQ File :01/84/050/00452/AM17/	RLA File :05/24/040/00516/AM17/	Lic.No/Date:0510401253 11.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:9/23/84-ALC3/2016	Party Name: AKR TEXTILE,	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
53	HQ File :01/84/050/00454/AM17/	RLA File :32/24/040/00035/AM17/	Lic.No/Date:3210078080 11.01.2017	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

Case No.:18/23/84-ALC3/2016	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
54 HQ File :01/84/050/00463/AM17/	RLA File :35/24/040/00042/AM17/	Lic.No/Date:3510045093 13.01.2017	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

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Case No.:19/23/84-ALC3/2016	Party Name:SEVEN SEAS TRADING COMPANY	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
55 HQ File :01/84/050/00464/AM17/	RLA File :10/24/040/00098/AM17/	Lic.No/Date:1010059699 25.01.2017	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

	Case No.:4/23/84-ALC3/2016	Party Name:KARAN LETEX LTD	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Approved
56	HQ File :01/84/050/00449/AM17/	RLA File :06/24/040/00038/AM17/	Lic.No/Date:0610038549 31.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:20/23/84-ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:23/84- ALC3/2016 16.02.2017	Status Deferred
57 HQ File :01/84/050/00465/AM17/	RLA File :04/24/040/00143/AM17/	Lic.No/Date:0410162765 01.02.2017	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

	Case No.:1/23/84-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED		Status Deferred
58	HQ File :01/84/050/00446/AM17/	RLA File :31/83/040/00138/AM17/	Lic.No/Date:3110066578 09.02.2017	Defer Date: 30.03.2017

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. NC decided to ask the RA, to furnish the three set of hard copy of the application. The case stands deferred for re-listing on 30.03.2017.

Manual Cases

(59)

Case No.353	M/s. Loyal Textiles Mills Ltd.	
NC Meeting No. 23/AM-17 dt. 16.02.2017 and actually held on 02.03.2017	File No. 01/84/162/063/AM-14/DES-V	
RA. F.No. 35/24/040/07/AM14		
Fixation of norms in respect of Advance Authoriz	zation No.3510040982 dated 13.05.2013	







Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 11.01.2017 for re-fixation of norms as per consumption applied by them from RA against the above said Adv. Authorisation which was decided by NC in its meeting No. 49/AM14 dated 20.03.2014. NC decided to defer the case for re-listing on 30.03.2017.

(60)

Case No.354	M/s. BMU International
NC Meeting No. 23/AM-17 dt. 16.02.2017 and	File No.01/84/050/00322/AM-15/DES-V
actually held on 02.03.2017	
RA. F.No. 02/24/040/00156/AM15	

Modification of norms in respect of Advance Authorization No. 0210205217 dated 24.11.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.12.2016 for correction in description of Export product from 20131 to 2031 which was decided by NC in its meeting No.39/84 dated 29.01.2015 against the above said Adv. Authorisation. NC decided to defer the case for re-listing on 30.03.2017.

(61)

/s. Loyal Textiles Mills Ltd.
le No.01/84/050/84/AM-14/DES-V

Fixation of norms in respect of Advance Authorization No. 3510041265 dated 18.06.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 11.01.2017 for fixation of norms against the above said Adv. Authorisation as their case was rejected by NC in its meeting No.25/84 dated 26.09.2013. NC decided to defer the case for re-listing on 30.03.2017.

(62)

Case No.356	M/s. Loyal Textiles Mills Ltd.
NC Meeting No. 23/AM-17 dt. 16.02.2017 and	File No. 01/84/050/38/AM-12/DES-V
actually held on 02.03.2017	
RA. F.No. 35/24/040/00001/AM12	
KA. F.INO. 33/24/040/00001/AIVI12	

Re-fixation of norms in respect of Advance Authorization No.3510033418 dated 05.04.2011

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 21.01.2017 for re-fixation of norms as per consumption applied by them from RA against the above said Adv. Authorisation which was decided by NC in its meeting No. 13/AM16 dated 02.07.2015. NC decided to defer the case for re-listing on 30.03.2017.

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File No. 01/84/050/310/AM-14/DES-V

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 12.12.2016 for waiver of denier wise export for discharge of Export Obligation of the above said Adv. Authorisation which was decided by NC in its meeting No. 42/AM15 dated 19.02.2015. The firm has stated that the objection raised by RA, Ludhiana that the block wise export of yarn is not matched and RA has stated that the denierage wise import should exactly be matched with the export items. NC agreed the firm's request and decided to ratify the norms as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

(64)

Case No.358	M/s. Concept Clothing
NC Meeting No. 23/AM-17 dt. 16.02.2017 and	File No. 01/84/050/280/AM-14/DES-V
actually held on 02.03.2017	
RA. F.No. 05/23/040/00331/AM14	

Request for increased the consumption from 0.81 sq. Mtr/pcs to 1.10 sq.mtr/pcs i.e. from 8017.00 sq.mtr to 10912.00 sq.mtr against the Advance Authorisation No. 0510371162 dated 18.11.2013 as the imported of fabric has been increased

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 17.10.2016 and have stated that the consumption of imported fabric at Sl. No. 1 has been increased from 0.81 sq. Mtr/pcs to 1.10 sq.mtr/pcs i.e. from 8017.00 sq.mtr to 10912.00 sq.mtr as they did not claim the wastages at the time of application against the Adv licence No. 0510371162 dated 18.11.2013. The case was approved by NC in its meeting No. 18/AM15 dt.07.08.2014. NC decided to defer the case for re-listing on 30.03.2017.

(65)

	M/s. Tulip Clothing Pvt. Ltd.
NC Meeting No. 23/AM-17 dt. 16.02.2017 and	Pt.File No. 01/84/050/280/AM-14/DES-V
actually held on 02.03.2017	
RA. F.No. 32/24/040/00061/AM09	

Re-fixation of norms in respect of Advance Authorization No. 3210039804 dated 19.02.2009

Decision: in this case and observed that the firm's request dated 30.05.2016 for re-fixation of norms which was decided by NC in its meeting No.19/10 dated 06.08.2009. The representation has been referred to DC MSME) on 26.09.2016 for their examination/comments. NC decided to wait for their comments. The case stands deferred for relisting on 30.03.2017.

(66)

Case No.360	M/s. Apparel Export Promotion Council
NC Meeting No. 23/AM-17 dt. 16.02.2017	File No. 01/84/171/186/AM-17/DES-V
and actually held on 02.03.2017	

Proposal for simplication of import and export procedure.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17 dated 13.10.2016 on the request of Apparel Export Promotion Council, Gurgoan. DG has remarks on note -

"2.45 sq mtrs seem to be may high! Needs to be examined"

The Committee observed that the matter has been referred to all technical members of norms committee for their comments /justification on the DG's observation above and also the clarification received from the AEPC vide their letter dated 14.12.2016 received in this section on 20.12.2016. NC decided to send the same to DC (MSME) and TC, Noida for examination and comments and defer the case for re-listing on 30.03.2017.

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Case No. 361	M/s. Aditya Birla Nuvo Ltd.
NC Meeting No. 23/AM-17 dt. 16.02.2017 and	File No.01/84/050/00034/AM-16 /DES-V
actually held on 02.03.2017	
R.A.F.No.02/24/040/00228/AM15	

Request for fixation of norms against the Adv Authorisation No. 0210205622 dated 09.03.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms against the above said Adv. Authorisation as their case was rejected by NC in its meeting No. 2/84 dated 28.04.2016. Committee also observed that the case was referred to TC, Mumbai on 24.10.2016 for examine and comments and a reminder have also been sent to TC, Mumbai. Reply is not received so far from them. NC decided to remind to TC, Mumbai. The case stands deferred for relisting on 30.03.2017.

(68)

Case No.362	M/s. Maya Exports Corporation
NC Meeting No. 23/AM-17 dt. 16.02.2017	File No. 01/84/050/086/AM-17/DES-V
and actually held on 02.03.2017	

Request for amendment the GSM (+/-15) instead of GSM (+/-10%) in respect of 29th Adv Licences which was decided by NC in its different meetings.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's representative had not appeared before NC meeting on 22.12.2016 in this case. NC decided to defer the case for 30.03.2017.

(69)

Case No.363	M/s. Bharat Tissues Pvt. Ltd,
NC Meeting No. 23/AM-17 dt. 16.02.2017 and	File No. 01/84/050/00216/AM-15/DES-V
actually held on 02.03.2017	
RA. F.No. 07/24/040/00031/AM15	

Fixation of norms in respect of Advance Authorization No.0710103822 dated 30.04.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 24.10.2016 for fixation of norms against the above said Adv. Authorisation as their case was rejected by NC in its meeting No.9/84 dated 04.06.2015. NC decided to defer the case for re-listing on 30.03.2017.

(70)

Case No.364	M/s. SRF Ltd.
NC Meeting No. 23/AM-17 dt. 16.02.2017 and	File No. 01/84/050/00133/AM-13/DES-V
actually held on 02.03.2017	
RA. F.No. 04/24/040/00013/AM17	

Re-fixation of norms in respect of Advance Authorization No.0410161921 dated 11.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 09.12.2016 for re-fixation of norms for import item No.5 – Gril Bond from 750 kgs to 0.029 kg/kg against the above said Adv. Authorisation which was decided by NC in its meeting No. 11/84 dated 01.09.2016. Accordingly, Committee agreed the firm's request and re-fix the norms for Gril Bond from 750 kgs to 0.029 kg/kg.

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.365	M/s. Surgeine Healthcare India Pvt. Ltd.	
NC Meeting No. 23/AM-17 dt. 16.02.2017 and	File No. 01/84/050/00365/AM-16/DES-V	
actually held on 02.03.2017		
RA. F.No. 05/24/040/00422/AM16		

Request for re-fixation of norms against Adv. Authorisation No. 0510396482 dated 02.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms as applied against the above said Adv. Authorisation which was decided by NC in its meeting No. 2/84 dated 28.04.2016. NC decided to defer the case for re-listing on 30.03.2017.

(72)

Case No.366	M/s. Dhruv Globals Ltd
NC Meeting No. 23/AM-17 dt. 16.02.2017 and	File No.01/84/171/205/AM17/DES-V
actually held on 02.03.2017	
RA. F.No.05/25/039/021/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510393516 dated 11.03.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the firm has furnished their reply dated 19.12.2016 received in this section on 28.12.2016. NC decided to send reply of the firm to TC, Noida for examine the case. The case stands deferred for re-listing on 30.03.2017.

(73)

Case No.367	M/s. Dhruv Global Ltd.
NC Meeting No. 23/AM-17 dt. 16.02.2017 and	File No. 01/84/171/00242/AM-17/DES-V
actually held on 02.03.2017	
RA. F.No. 05/25/039/002/AM14	

Fixation of norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 030.05.2016 for fixation of norms in respect of Annual Advance Authorization No.0510361429 dated 01.08.2013. The application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 30.03.2017.

(74)

Case No.368	M/s. Dhruv Global Ltd.
NC Meeting No. 23/AM-17 dt. 16.02.2017 and	File No. 01/84/171/204/AM-17/DES-V
actually held on 02.03.2017	
RA. F.No. 05/25/039/00021/AM14	

Request for fixation of norms against Annual Adv. Authorisation No. 0510361429 dated 01.08.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 13.12.2016 through email to submit the justification for higher requirement of wastage in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 30.03.2017.

(75)

Case No.369	M/s. Shankar Packagings
NC Meeting No. 23/AM-17 dt. 16.02.2017 and	File No. 01/84/050/00146/AM-16/DES-V
actually held on 02.03.2017	

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RA. F.No. 03/95/040/00175/AM16

Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O.

No. 7/36/2017 –TSW dated 22.02.2017 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed																												
1.	Containers Net Content of Exports: PP Granules: 818.18 MT, HDPE Granules: 4.25 MT, Master Batch ANTIFIBRILLANT: 12.27 MT, Master Batch White: 6.13 MT, Master Batch colour:	971.834 MT	1.	Relevant PP Granules	1.10 kg/kg content contains in the export																												
			2.	Relevant HDPE Granules	1.05 kg/kg content contains in the export																												
			3.	Relevant Master Batch Antifibrillant																													
		MT, Conductive 6.55 MT, LLDPE :	4.	Relevant Master Batch White																													
3.68 MT, Conductive Black: 6.55 MT, LLDPE: 73.33 MT, LDPE: 31.43 MT, Relevant UV Stabilizer Master Batch: 16 MT																																5.	Relevant Master Batch Colour
		6.	Relevant Conductive Black	Total 0.016 kg/kg of the export																													
		7.	Relevant LLDPE	1.05 kg/kg content contains in the export																													
		8.	Relevant LDPE	1.05 kg/kg content contains in the export																													
		9.	Relevant U.V. Stabiliser Master Batch	0.004 kg/kg of the export																													

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.370	M/s. Shankar Packagings
NC Meeting No. 23/AM-17 dt. 16.02.2017 and actually	File No. 01/84/050/00144/AM-16/DES-V
held on 02.03.2017	
RA. F.No. 03/95/040/00173/AM16	
KA. 1.100. 03/73/040/001/3/AIVI10	

Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/36/2017 –TSW dated 22.02.2017 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Flexible Intermediate bulk Containers Net Content of Exports :	971.834 MT	1.	Relevant PP Granules	1.10 kg/kg content contains in the export
	PP Granules: 818.18 MT, HDPE Granules: 4.25 MT, Master Batch		2.	Relevant HDPE Granules	1.05 kg/kg content contains in the export
	ANTIFIBRILLANT : 12.27 MT,		3.	Relevant Master Batch Antifibrillant	
	Master Batch White: 6.13 MT, Master Batch colour:		4.	Relevant Master Batch White	

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	3.68 MT, Conductive Black: 6.55 MT, LLDPE:	5.	Relevant Master Batch Colour	
73.33 MT, LDPE: 31.43 MT, Relevant UV Stabilizer Master Batch: 16 MT	6.	Relevant Conductive Black	Total 0.016 kg/kg of the export	
	7.	Relevant LLDPE	1.05 kg/kg content contains in the export	
	8.	Relevant LDPE	1.05 kg/kg content contains in the export	
		9.	Relevant U.V. Stabiliser Master Batch	0.004 kg/kg of the export

RA concern may take necessary action subject to compliance of other usual conditions.

(77)

Case No.371	M/s. Shankar Packagings
NC Meeting No. 23/AM-17 dt. 16.02.2017 and actually	File No. 01/84/050/00147/AM-16/DES-V
held on 02.03.2017	
RA. F.No. 03/95/040/00174/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/36/2017 –TSW dated 22.02.2017 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Flexible Intermediate bulk 971.834 M Containers Net Content of Exports :	971.834 MT	1.	Relevant PP Granules	1.10 kg/kg content contains in the export
PP Granules: 818.18 MT, HDPE Granules: 4.25 MT, Master Batch		2.	Relevant HDPE Granules	1.05 kg/kg content contains in the export	
	ANTIFIBRILLANT : 12.27 MT, Master Batch White : 6.13 MT, Master Batch colour :		3.	Relevant Master Batch Antifibrillant	
		4.	Relevant Master Batch White		
3.68 MT, Conductive Black: 6.55 MT, LLDPE: 73.33 MT, LDPE: 31.43 MT, Relevant UV Stabilizer Master Batch: 16 MT		5.	Relevant Master Batch Colour		
	LDPE : 31.43 MT, Relevant UV Stabilizer Master		6.	Relevant Conductive Black	Total 0.016 kg/kg of the export
			7.	Relevant LLDPE	1.05 kg/kg content contains in the export
			8.	Relevant LDPE	1.05 kg/kg content contains in the export
		9.	Relevant U.V. Stabiliser Master Batch	0.004 kg/kg of the export	

RA concern may take necessary action subject to compliance of other usual conditions.

(78)

Case No. 372	M/s. Shahi Exports (P) Ltd.
NC Meeting No. 23/AM-17 dt. 16-02-2017	File No. 01/84/171/273/AM17/DES-V
actually held on 02-03-2017	

Fixation of norms for export product (1) Girls Dress Style No. 4DJE5V820 Made of 100% Viscose Woven Printed Fabric GSM 125 (Tolerance + Or – 10%) (2) Babies Garment (Dress) Style No. 4DJE5V820 Made of 100% Viscose Woven Printed Fabric GSM 125 (Tolerance + Or – 10%) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 03.02.2017 M/s. Shahi Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM, Sample, Pattern and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(79)

Case No. 373	M/s Richa Global Exports Pvt.Ltd.
NC Meeting No. 23/AM-17 dt. 16.02.2017 actually	File No. 01/84/171/290/AM17/DES-V
held on 02 03 2017	

Fixation of norms for export product (1) Ladies Romper of 48% Cotton 48% Polyester 2% Spandex Yarn Dyed Knitted Fabric GSM 180 (+/- 10%) Style No. 442313 (2) Ladies Dress of 48% Cotton 48% Polyester 2% Spandex Yarn Dyed Knitted Fabric GSM 180 (+/- 10%) Style No. 442605 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 28.02.2017 M/s. Richa Glabal Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

(80)

Case No. 374	M/s. Shahi Exports (P) Ltd.
NC Meeting No. 23/AM-17 dt. 16.02.2017 actually	File No. 01/84/171/288/AM17/DES-V
held on 02.03.2017	

Fixation of norms for export product(1) Girls Skirt (Style No. CX8-7170607 made of 100% Cotton Denim Fabric GSM 288 (Tolerance + Or – 10%) (2) Babies Garment (Skirt) Style No. CT8-7170612 Made of 100% Cotton Denim Fabric GSM 288 (Tolerance + Or – 10%) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 27.02.2017 M/s. Shahi Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

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Case No. 375	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 23/AM-17 dt. 16-02-2017 actually	File No. 01/84/171/291/AM17/DES-V
held on 02-03-2017	

Fixation of norms for export product Ladies Dress Made of 65% Rayon 31% Polyester 4% Spandex Dyed Knitted Fabric GSM 280 (+/-10%) Style No. 7260355 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 25.02.2017 M/s. Richa Glabal Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

(82)

Case No. 376	M/s. Chelsea Mills LLP
NC Meeting No. 23/AM-17 dt. 16.02.2017 actually	File No. 01/84/171/286/AM17/DES-V
held on 02.03.2017	

Fixation of norms for export product No. 52 C made of 79% Cotton 20% Polyester 01% Spandex Knitted Denim Infant Long Sleeve Jumpsuit Style No.850377 (GSM 229 +/-10%) and export product No. 86 B made of 93% Cotton 6% Elasterall/Polyester 1% Spendex Woven Denim Young Girls Emb. Jeans Style No. 849982 (GSM: 331 +/-10%) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 05-02-2017 M/s. Chelsea Mills LLP have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

(83)

Case No. 377	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 23/AM-17 dt. 16.02.2017 actually	File No. 01/84/171/289/AM17/DES-V
held on 02.03.2017	

Fixation of norms for export product Ladies Shorts made of 97% Cotton 3% Spandex Dyed Woven Fabric GSM 258 (+/-10%) Style No. 440690 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 29.11.2016 M/s. Richa Global Exports Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

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